

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
CENTRAL ZONE BENCH, BHOPAL

OA No. 113/2025(CZ)

IN THE MATTER OF:

GRAM PANCHAYAT BEHROL, SAGARAPPLICANT

VERSUS

STATE OF MADHYA PRADESH & ORS.RESPONDENT

INDEX

SR.	PARTICULARS	Annexure	PAGE
1.	Joint Committee Report submitted in compliance of order dated 25.08.2025 passed by the Hon'ble NGT(CZ)		1-7
2.	Copy of the Nomination Order of Water Resource Department dated 30.09.2025	1	15-18
3.	Copy of the Nomination Order of MP PCB dated 01.09.2025	2	19-25
4.	Copy of the Letter no. 1673 MP PCB dated 15.09.2025 and letter no. 1836 MP PCB dated 08.10.2025	3	10-15
5.	Photographs Taken During Joint Committee Visit	4	16
6.	Proof of Service		17

Date: 03.11.2025

Submitted by MPPCB:-

Place: Bhopal

through Counsel



Adv. Parul Bhadoria
Ph. No.: (+91)-8085977111;
Email: parul.bhadoria04@gmail.com

Joint Committee Inspection Report

In the Matter of

Original Application No. 113/2025 (CZ)

Gram Panchayat Behrol, Sagar

V/s

State of Madhya Pradesh&Ors.

w.r.to

Honorable National Green Tribunal Central Bench Bhopal
order dated 25.08.2025

Date of Visit: 24 -09-2025

**Joint Committee Inspection Report in the matter of
Original Application No.113/2025(CZ) Gram Panchayat
Behrol, Sagar V/s State of Madhya Pradesh & Ors.**

Hon'ble NGT (CZ), Bhopal vide its order dated 25th August, 2025

In Original Application No.113/2025 (CZ) Gram Panchayat, Behrol, Sagar V/s State of Madhya Pradesh & Ors. directed as under vide para:-

The grievance of the applicant is operation of an underground fuel storage facility and retail outlet (Kisan Seva Kendra – Shri Ram Sewak Petrol Pump) situated in Village Bahrol, Tehsil Banda, District Sagar, Madhya Pradesh. The said petrol pump lies in close proximity, approximately 100 meters from the demarcated submergence boundary of the Banda Major Irrigation Project, a large scale dam and micro-irrigation infrastructure under construction by the Water Resources Department of the Government of Madhya Pradesh.

The core issue in the present matter pertains to the underground petroleum storage tanks installed at Kisaan Seva Kendra (KSK), which are constructed at a depth of 2.7 meters below surface level, and fall below the Maximum Water Level (MWL) of the proposed reservoir. A Differential Global Positioning System survey previously conducted observed the surface level (Main Hole) of the underground tanks at 463.761 meters. The depth of these tanks have gone to the extent of 2.7 meters below this surface level/ man hole i.e the bottom of the underground tanks is at a level of 461.06 meters. Surprisingly, the Maximum Water Level of Dam is at 461.60 meters, thus evidencing 0.54 meters into the maximum water level of the dam. Thereby, posing an imminent risk of contamination of the dam's reservoir in the event of even partial inundation, seepage, or leakage.

We deem it just and proper to call a report on the matter in issue in present Original Application, from a Joint Committee consisting of :-

- i. One representative from Collector, District Sagar, (M.P.).*
- ii. One representative from Water Resource Department (Engineer-in-Chief), Narmdapuram, (M.P.).*
- iii. One representative from Madhya Pradesh Pollution Control Board*

The Committee is directed to visit the place and submit the factual and action taken report within six weeks. The State PCB will be the nodal agency for coordination and logistic support.

In compliance of the above direction, the joint committee has visited area which mention in petition on 24 -09-2025 to assess and identify the factual status of allegation made in petition.

Constitution of Joint Committee:

As above mentioned Hon'ble NGT order dated 25-08-2025 accordingly, following officers from the concerning departments were nominated for the Joint Committee.

S.No	Name of Officers	Designation	Representatives of respected department
1	Shri Anirudh Anand	Executive Engineer, WRD	Water Resource Department Sagar
2	Shri Arvind Sawle	Regional Officer,	Regional Office MPPCB Sagar

The copies of the nomination orders from WRD and MP PCB are enclosed as Annexure 1 and 2 respectively. Despite multiple correspondences no nomination was received from the District Collector Office Sagar. The copies of the letters are enclosed as Annexure 3.

Field Observation of the Joint Committee

Inspected site –Kisan Seva Kendra – Shri Ram Sewak Petrol Pump

S.No.	Particulars	Status
1.	Consent Status from regulatory authority	Not applied till now. Petrol Pump has been established in 2015 and the Central Pollution Control Board

		Guidelines (CPCB) for setting of new Petrol Pump have been implemented from 07/01/2020.
2.	Location-	Latitude- 24.06671468 Longitude-78.74.127634
3.	Khasra No	484/2
4.	Area of the Petrol Pump	Approx. 15000 sq.ft.
5.	Distance of petrol pump from the Maximum Water Level (MWL) of the DAM	108 m
6.	Environmental impact	The presence of a petrol pump will not cause any harm to the ecology and water sources around the dam.

Observation of the site:-

1. The retail outlet has been established in accordance with the approval granted by the competent licensing authority under the Petroleum Act, 1934 and Petroleum Rules, 2002. This Petrol Pump is Established Since 2015. The site is located on private land adjoining the notified approach road, and is outside the project land acquired for the Banda Major Irrigation Project. There is no direct discharge, drainage, or connectivity from the premises into the reservoir/submergence zone of the Banda Project. Although the petrol pump lies in proximity to the project boundary (approx. 100 meters), it remains outside the legally acquired and demarcated submergence area. Therefore, it does not encroach upon project land or affect the ongoing dam and micro-irrigation infrastructure works. Nearby to this petrol pump, the public facilities of village Behrol such as Government School, Panchayat Bhawan, Anganwadi, Temple, Residential Houses, Shops and Roads are also located. These facilities will remain operational without being sub-merged. Accordingly no, any further action is required to shift or remove the location of this petrol pump. The Petrol Pump's location is higher than TBL 465.925 m while the FRL is 461.50 and MWL is 461.60. As per the Chief Engineer of MPWRD Bhopal, Technical Circular, the location of petrol pump is safe

considering the MWL of the reservoir.

2. No statutory guideline prohibits the operation of a fuel retail outlet at the said distance from an irrigation reservoir, provided environmental and safety regulations are adhered to.
3. In reference to the issue raised regarding the underground petroleum storage tanks at the KisanSeva Kendra (KSK), it is respectfully submitted that the apprehension of seepage or contamination of the dam's reservoir due to submergence is unfounded. The underground tanks at KSK have been constructed with standard petroleum storage safety norms, which include double-walled structures, leak-proof lining, and necessary protective measures to prevent percolation of petroleum products into surrounding soil or groundwater. These tanks are specifically designed to withstand sub-surface water conditions, and their installation complies with prescribed specifications of the Oil Industry Safety Directorate (OISD) and Petroleum Rules. Even in the unlikely event of water levels rising above the tank's bottom level, the tanks are fully sealed and structurally reinforced to ensure there is no ingress or egress of fluids. The design and safety protocols inherently eliminate the risk of leakage, seepage, or contamination. Further, periodic inspection and monitoring systems are in place, which ensure the integrity of the tanks at all times. Though the depth of these tanks have gone to the extent of 2.7 meters below, it will not be affected by any seepage or leakage. Accordingly, it is affirmed that the submergence of the said tanks, if it occurs, will not result in contamination of the reservoir or pose any environmental hazard.
4. It is respectfully submitted that the contention regarding failure to measure the distance from the underground tank level is not sustainable. The assessment of the site and installations has been carried out in accordance with the applicable technical standards, wherein the surface level and main hole levels are taken as reference points for determining elevation and risk assessment. The allegation of oil discharge and consequent contamination of ground water has not been substantiated by any verifiable evidence or reports from competent statutory authorities. No official record, inspection, or monitoring data has indicated such leakage or discharge from the underground tanks. Furthermore, the assertion of imminent ecological threat remains speculative

in absence of any conclusive technical findings. The competent authorities, including pollution control board and petroleum safety departments, have not reported any violations attributable to the project proponent. Accordingly, the contention raised does not hold merit.

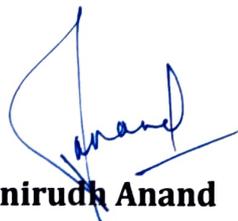
5. The geo tagged Photographs during the visit are attached at **Annexure-4**.

CONCLUSION

It is respectfully submitted that the contention regarding failure to measure the distance from the underground tank level is not sustainable. The assessment of the site and installations has been carried out in accordance with the applicable technical standards, wherein the surface level and main hole levels are taken as reference points for determining elevation and risk assessment. The allegation of oil discharge and consequent contamination of ground water has not been substantiated by any verifiable evidence or reports from competent statutory authorities. No official record, inspection, or monitoring data has indicated such leakage or discharge from the underground tanks. Furthermore, the assertion of imminent ecological threat remains speculative in absence of any conclusive technical findings. The competent authorities, including pollution control board and petroleum safety departments, have not reported any violations attributable to the project proponent. Accordingly, the contention raised does not hold merit.

Recommendations of the Joint Committee

Kisan Seva Kendra – Shri Ram Sewak Petrol Pump must have to apply for the consent to establish and consent to operate from the MPPCB Sagar, for the further operation.



Anirudh Anand
Executive Engineer
Water Resource Department
Sagar



Arvind Sawle
Regional Officer,
M.P. Pollution Control Board,
Sagar

भोपाल दिनांक 10/09/2025

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10/10/2025

..... Pollution Control Board
BHOPAL M.P.
E/No.: ... 3821578
Date : ... 06/10/25

प्रति,
सदस्य सचिव,
मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड,
पर्यावरण परिसर ई-5 अरेरा कालोनी,
भोपाल (म.प्र.)

विषय:- माननीय राष्ट्रीय हरित अधिकरण, सेन्ट्रल जोन बैंच भोपाल द्वारा प्रकरण क्रमांक 113/2025 के अंतर्गत पारित आदेश दिनांक 25.08.2025 के अनुपालन बावत्।

- संदर्भ:-
1. मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड, भोपाल का पत्र 2766/विधि/NGT(CZ) प्रनिबो/2025 भोपाल दिनांक 01.09.2025
 2. कार्यालयीन पत्र क्रमांक 3211146/वृहद/NGT/O.A.No.113/2025 दिनांक 12.09.2025

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उपरोक्त विषयान्तर्गत संदर्भ क्रमांक-1 माध्यम से प्राप्त पत्र में प्रकरण NGT O.A.No. 113/2025 CZ) titled as Gram Panchayat, Bahrol Sagar Vs State of M.P. & Ors. में माननीय राष्ट्रीय हरित अधिकरण केन्द्रीय जोन बैंच भोपाल द्वारा दिनांक 25.08.2025 को पारित निर्णय के अनुपालन में गठित संयुक्त समिति में जल संसाधन विभाग की ओर से एक प्रतिनिधि नामांकित किये जाने का लेख किया गया है।

कृपया अवगत होना चाहेंगे की संदर्भ क्रमांक-2 द्वारा परियोजना प्रबंधक, बीना पी.एम.यू. सागर (श्री अनिरुध आनंद, मो.न. 7828802892) को संयुक्त समिति हेतु विभाग की ओर से सदस्य के रूप में मनोनित किया गया है।

सहपत्र:- उपरोक्तानुसार

Signature 25/09/2025

(पुष्पेन्द्र सिंह)
अधीक्षण यंत्री (वृहद)
कार्यालय प्रमुख अभियंता,
जल संसाधन विभाग, भोपाल

SE (L)

Signature

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06/10/25

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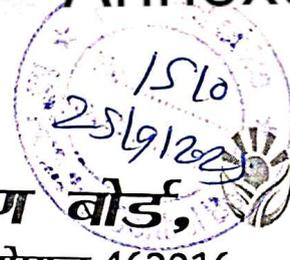
श्री पटेल
मुआय्य मोहम्मद
को पत्र परिलिखित किया
सूचित है।
08/10/2025

9
01/09/25



मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड,
पर्यावरण परिसर, ई-5, अरेय कॉलोनी, भोपाल-462016

Fax No : +91-755-2463742 E-mail : it_mppcb@rediffmail.com



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क्रमांक

/विधि/एनजीटी/प्रनिबो/2025,

भोपाल, दिनांक

// कार्यालय आदेश //

सिविल प्रक्रिया संहिता 1908 (1908 का अधिनियम संख्याक 5) के आदेश सल्टाईस के नियम 1 तथा 2 के अधीन प्रदत्त शक्तियों को प्रयोग में लाते हुये क्षेत्रीय अधिकारी, क्षेत्रीय कार्यालय, म0प्र0 प्रदूषण नियंत्रण बोर्ड, मंडीदीप को (पक्षकारों के नाम) प्रकरण क्रमांक 113/2025(CZ) (ग्राम पंचायत, बहरोल, सागर विरुद्ध मध्यप्रदेश शासन व अन्य) सेन्ट्रल बेंच, में म0प्र0 प्रदूषण नियंत्रण बोर्ड की ओर से प्रभारी अधिकारी के रूप में अभिवचनों पर हस्ताक्षर करने और उन्हें सत्यापित करने के लिये तथा कार्य करने, आवेदन पत्र करने और उपसंजात होने के लिये नियुक्त करते हैं। प्रभारी अधिकारी को यह आदेश दिया जाता है, कि म0प्र0 विधि और विधायी कार्य विभाग नियमावली में वर्णित कर्तव्यों तथा उत्तदायित्वों के अतिरिक्त वह अपनी नियुक्त के तुरन्त पश्चात अन्य बातों के साथ ऐसी रीति में जिसके ब्यौरे नीचे दिये गये हैं, निम्नलिखित कार्य करेगा :-

- (1) प्रभारी अधिकारी, मामले के तथ्यों के बारे में तुरन्त ऐसी जाँच करेगा जैसा कि आवश्यक हो और याचिका में उठाये गये समस्त बिन्दुओं का पैरा अनुसार उत्तर देते हुये और ऐसी अतिरिक्त जानकारी देते हुये, जिसे कि मामले के संचालन में बोर्ड अभिभाषक को सहायता पहुँचाने की संभावना हो। रिपोर्ट तैयार करेगा। यदि किसी प्रकरण पर विधि विभाग से परामर्श किया गया था, तो उस विभाग की राय भी रिपोर्ट में विनिर्दिष्ट रूप से निर्दिष्ट की जावे।
- (2) समस्त सुसंगत फाइलें, दस्तावेज, नियम, अधिसूचना तथा आदेश एकत्रित करेगा।
- (3) याचिका में उठाये गये समस्त बिन्दुओं का पैरा अनुसार उत्तर देते हुये और ऐसी अतिरिक्त जानकारी देते हुये जिनसे कि बोर्ड द्वारा नियुक्त अभिभाषक को सहायता पहुँचाने की संभावना है, एक रिपोर्ट तैयार करेगा।
- (4) उक्त रिपोर्ट तथा सामाग्री के साथ बोर्ड अधिवक्ता से सम्पर्क करेगा।
- (5) बोर्ड अधिवक्ता की सहायता से लिखित कथन/उत्तर तैयार करवायेगा।
- (6) प्रभारी अधिकारी निम्नलिखित कागजपत्र भेजेगा :-
 - (1) बादपत्र की एक प्रति के साथ बोर्ड की एक रिपोर्ट।
 - (2) प्रस्तावित लिखित कथन का एक प्रारूप।
 - (3) उन सभी दस्तावेजों की एक पूरी सूची, जिन्हें साक्ष्य स्वरूप फाईल करना माननीय राष्ट्रीय हरित अधिकरण, प्रिंसिपल बेंच में प्रस्तावित है, और जिनकी प्रस्तुत रिपोर्ट में अपेक्षा की गई है।
 - (4) मामले के विशादीकरण के लिये आवश्यक कागज पत्रों की प्रतियां, इसमें बाद की सुनवाई की तारीख भी वर्णित होनी चाहिये।
- (7) मामले की तैयारी और संचालन करने में बोर्ड अधिवक्ता का सहयोग करना और मामले उसके प्रक्रम और प्रगति में नियत किये गये कर्तव्यों से स्वयं को सदैव ही अवगत रखना।
- (8) जब भी कोई आदेश/निर्णय विशिष्ट तथा बोर्ड के विरुद्ध पारित किया जाता है तो बोर्ड को सूचित करना तथा उसकी प्रमाणित प्रति प्राप्त करने के लिये उसी दिन या आगामी कार्य दिवस को आवेदन करना।
- (9) अपनी रिपोर्ट के साथ आदेश/निर्णय की प्रमाणित प्रति तथा बोर्ड अधिवक्ता की राय अगली कार्यवाही के लिये इस बोर्ड को भेजेगा।

Staw
25/9/25



मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड, पर्यावरण परिसर, ई-5, अरेय कॉलोनी, भोपाल-462016



Fax No : +91-755-2463742 E-mail : lt_mppcb@rediffmail.com

- (10) यह देखना कि आवेदन करने में तथा प्रमाणित प्रतियां प्राप्त करने, रिपोर्ट बनाने, राय प्राप्त करने और उसकी सूचना देने में समय नष्ट नहीं हो ।
- (11) जैसे कि उसे अपना स्थानान्तरण आदेश प्राप्त होता है वह अर्घ शासकीय पत्र के माध्यम से तत्काल जानकारी देगा। वह वर्तमान पद का भार सौंप देने के पश्चात भी जब तक प्रभारी अधिकारी बना रहेगा, जब तक अन्य प्रभारी अधिकारी नियुक्त नहीं कर दिया जाये।
- (12) प्रभारी अधिकारी, मामला तैयार करने में बोर्ड अधिवक्ता को हर संभव सहयोग देगा तथा इस बात के लिये उत्तरदायी होगा कि, कोई महत्वपूर्ण पत्र या दस्तावेज आप्रकटिक/छुपी हुई न रह जाये।
- (13) प्रभारी अधिकारी या लोक अभियोजक मुर्करर है तो वह जैसे ही विनिश्चय होता है परिणाम की रिपोर्ट सदस्य सचिव को करेगा। निर्णय की एक प्रति अभी प्राप्त की जाये और रिपोर्ट के साथ भेजी जाये।
- (14) प्रभारी अधिकारी या यदि लोक अभियोजक मुर्करर है तो वह इस बात के लिये उत्तरदायी होगा कि उन मामलों में जहाँ किसी वाद के प्रकम में कार्य किये गये किसी अंतरिम आदेश का पुर्नरीक्षण आपेक्षित है। समय पर कार्यवाही की गई है। अतएव वह इस आदेश की प्रति जैसे ही पारित की जाये सदस्य सचिव को अपनी अनुशंसा के साथ बोर्ड को अग्रेषित करें ।

संलग्न :- उपरोक्तानुसार ।

सक्षम प्राधिकारी द्वारा अनुमोदित

अधीक्षण यंत्री(विधि)

मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड, भोपाल

भोपाल, दिनांक

01 SEP 2025

पृ0क्र0 2768 /विधि/एनजीटी/प्रनिबो/2025,
प्रतिलिपि :-

- (1) क्षेत्रीय अधिकारी, क्षेत्रीय कार्यालय, म0प्र0 प्रदूषण नियंत्रण बोर्ड, सागर प्रभारी अधिकारी की ओर अग्रेषित साथ ही बोर्ड अधिवक्ता से सम्पर्क करने तथा अपनी प्रत्येक भेंट (विजिट) पर बोर्ड अधिवक्ता से आगे की कार्यवाही के लिये सलाह करने और मामले में अपनी प्रगति रिपोर्ट के साथ सदस्य सचिव को भेजने हेतु अग्रेषित मामले की प्रगति रिपोर्ट की एक प्रति बोर्ड को सदैव ही भेजी जावे। कृपया प्रकरण की आगामी सुनवाई से पूर्व रिपोर्ट माननीय अधिकरण के समक्ष प्रस्तुत करें, ताकि निर्धारित समयावधि में माननीय एनजीटी के आदेश का पालन हो सके।
- (2) श्रीमती पारुल भदौरिया, रिटेनर, सी-609, यूसीआई लॉयर्स चेम्बर, भोपाल की ओर आवश्यक कार्यवाही हेतु प्रेषित।

अधीक्षण यंत्री(विधि)

मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड, भोपाल



क्रमांक 1673/क्षे.का./प्रनिबो/2025
प्रति,

सागर, दिनांक 15/9/2025

1. कलेक्टर महोदय,
कार्यालय कलेक्टर,
जिला-सागर (म.प्र.)

2. मुख्य अभियंता,
जल संसाधन विभाग,
नर्मदापुरम (म.प्र.)

विषय:- माननीय एनजीटी प्रकरण क्र. O.A. 113/2025 ग्राम पंचायत बहरोल विरुद्ध म.प्र. शासन व अन्य
में दिनांक 25.08.2025 को पारित आदेश के अनुपालन बाबत। (प्रति संलग्न)

संदर्भ:- बोर्ड मुख्यालय भोपाल का पत्र क्रमांक 2766 दिनांक 01.09.2025

उपरोक्त विषयांतर्गत लेख है कि, माननीय राष्ट्रीय हरित अधिकरण (सेंट्रल जोन) के प्रकरण O.A. 113/2025 (ग्राम पंचायत बहरोल विरुद्ध म.प्र. शासन व अन्य) में पारित आदेश दिनांक 25.08.2025 का अवलोकन होवे। आदेश में निम्नानुसार निर्देश दिए गए हैं :-

The grievance of the applicant is operation of an underground fuel storage facility and retail outlet (Kisan Seva Kendra – Shri Ram Sewak Petrol Pump) situated in Village Bahrol, Tehsil Banda, District Sagar, Madhya Pradesh. The said petrol pump lies in close proximity, approximately 100 meters from the demarcated submergence boundary of the Banda Major Irrigation Project, a large scale dam and microirrigation infrastructure under construction by the Water Resources Department of the Government of Madhya Pradesh.

The core issue in the present matter pertains to the underground petroleum storage tanks installed at Kisaan Seva Kendra (KSK), which are constructed at a depth of 2.7 meters below surface level, and fall below the Maximum Water Level (MWL) of the proposed reservoir. A Differential Global Positioning System survey previously conducted observed the surface level (Main Hole) of the underground tanks at 463.761 meters. The depth of these tanks have gone to the extent of 2.7 meters below this surface level/ man hole i.e the bottom of the underground tanks is at a level of 461.06 meters. Surprisingly, the Maximum Water Level of Dam is at 461.60 meters, thus evidencing 0.54 meters into the maximum water level of the dam. Thereby, posing an imminent risk of contamination of the dam's reservoir in the event of even partial inundation, seepage, or leakage.

We deem it just and proper to call a report on the matter in issue in present Original Application, from a Joint Committee consisting of:-

- One representative from Collector, District Sagar, (M.P.).*
- One representative from Water Resource Department (Engineer-in-Chief), Narmdapuram, (M.P.).*
- One representative from Madhya Pradesh Pollution Control Board*

The Committee is directed to visit the place and submit the factual and action taken report within six weeks.

The State PCB will be the nodal agency for coordination and logistic support.

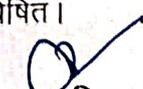
आदेशानुसार 06 सप्ताह में माननीय एन.जी.टी. के समक्ष एक्शन टेकन रिपोर्ट प्रस्तुत की जाना है। उक्त प्रकरण में म.प्र. प्रदूषण नियंत्रण बोर्ड की ओर से अधाहस्ताक्षरकर्ता को प्रभारी अधिकारी नियुक्त किया गया है। कृपया सूचित होवे कि उक्त प्रकरण की अग्रिम तिथि दिनांक 04.11.2025 नियत की गई है। अतः आदेश के परिपालन में आवश्यक कार्यवाही किए जाने अनुरोध है।

संलग्न:- उपरोक्तानुसार (आदेश की प्रति)


क्षेत्रीय अधिकारी,
म.प्र.प्रदूषण नियंत्रण बोर्ड, सागर
सागर, दिनांक 15/9/2025

क्रमांक 1675/क्षे.का./प्रनिबो/2025
प्रतिलिपि :-

1. अधीक्षण यंत्री (विधि), म.प्र. प्रदूषण नियंत्रण बोर्ड भोपाल की ओर सादर सूचनार्थ प्रेषित।
2. श्रीमती पारुल भदौरिया, बोर्ड रिटेनर अधिवक्ता, भोपाल की ओर सूचनार्थ प्रेषित।


क्षेत्रीय अधिकारी,
म.प्र.प्रदूषण नियंत्रण बोर्ड, सागर



क्रमांक 1836/क्षे.का./प्रनिबो/2025

सागर, दिनांक 8/10/2025

प्रति,

स्मरण पत्र

कलेक्टर महोदय,
कार्यालय कलेक्टर,
जिला-सागर (म.प्र.)

विषय:- माननीय एनजीटी प्रकरण क्र. O.A. 113/2025 ग्राम पंचायत बहरोल विरुद्ध म.प्र. शासन व अन्य में दिनांक 25.08.2025 को पारित आदेश के अनुपालन बाबत। (प्रति संलग्न)

संदर्भ:- 1. इस कार्यालय का पत्र क्रमांक 1673 दिनांक 15.09.2025
2. बोर्ड मुख्यालय भोपाल का पत्र क्रमांक 2766 दिनांक 01.09.2025

उपरोक्त विषयांतर्गत लेख है कि, माननीय राष्ट्रीय हरित अधिकरण (सेंट्रल ज़ोन) के प्रकरण O.A. 113/2025 (ग्राम पंचायत बहरोल विरुद्ध म.प्र. शासन व अन्य) में दिनांक 25.08.2025 को पारित आदेश का अवलोकन होवे। आदेश में निम्नानुसार निर्देश दिए गए हैं :-

The grievance of the applicant is operation of an underground fuel storage facility and retail outlet (Kisan Seva Kendra – Shri Ram Sewak Petrol Pump) situated in Village Bahrol, Tehsil Banda, District Sagar, Madhya Pradesh. The said petrol pump lies in close proximity, approximately 100 meters from the demarcated submergence boundary of the Banda Major Irrigation Project, a large scale dam and microirrigation infrastructure under construction by the Water Resources Department of the Government of Madhya Pradesh.

The core issue in the present matter pertains to the underground petroleum storage tanks installed at Kisaan Seva Kendra (KSK), which are constructed at a depth of 2.7 meters below surface level, and fall below the Maximum Water Level (MWL) of the proposed reservoir. A Differential Global Positioning System survey previously conducted observed the surface level (Main Hole) of the underground tanks at 463.761 meters. The depth of these tanks have gone to the extent of 2.7 meters below this surface level/ man hole i.e the bottom of the underground tanks is at a level of 461.06 meters. Surprisingly, the Maximum Water Level of Dam is at 461.60 meters, thus evidencing 0.54 meters into the maximum water level of the dam. Thereby, posing an imminent risk of contamination of the dam's reservoir in the event of even partial inundation, seepage, or leakage.

We deem it just and proper to call a report on the matter in issue in present Original Application, from a Joint Committee consisting of:-

- i. One representative from Collector, District Sagar, (M.P.).
- ii. One representative from Water Resource Department (Engineer-in-Chief), Narmdapuram, (M.P.).
- iii. One representative from Madhya Pradesh Pollution Control Board

The Committee is directed to visit the place and submit the factual and action taken report within six weeks. The State PCB will be the nodal agency for coordination and logistic support.

आदेशानुसार 06 सप्ताह में माननीय एन.जी.टी. के समक्ष एक्शन टेकन रिपोर्ट प्रस्तुत की जाना है। उक्त प्रकरण में म.प्र. प्रदूषण नियंत्रण बोर्ड की ओर से अधाहस्ताक्षरकर्ता को प्रभारी अधिकारी नियुक्त किया गया है। कृपया सूचित होवे कि उक्त प्रकरण की अग्रिम तिथि दिनांक 04.11.2025 नियत की गई है। अतः आदेश के परिपालन में आवश्यक कार्यवाही किए जाने अनुरोध है।

संलग्न:- उपरोक्तानुसार (आदेश की प्रति)



क्षेत्रीय अधिकारी,

0/c ✓ म.प्र.प्रदूषण नियंत्रण बोर्ड, सागर

क्रमांक 1837/क्षे.का./प्रनिबो/2025

सागर, दिनांक 8/10/2025

प्रतिलिपि :-

अधीक्षण यंत्री (विधि), म.प्र. प्रदूषण नियंत्रण बोर्ड भोपाल की ओर सादर सूचनार्थ प्रेषित।



क्षेत्रीय अधिकारी,

0/c ✓ म.प्र.प्रदूषण नियंत्रण बोर्ड, सागर

BEFORE THE NATIONAL GREEN TRIBUNAL
CENTRAL ZONE BENCH, BHOPAL
(Through Video Conferencing)

Original Application No. 113/2025(CZ)

Gram Panchayat, Bahrol, Sagar

Applicant(s)

Vs.

State of Rajasthan & Ors.

Respondent(s)

Date of Hearing: 25.08.2025

CORAM: HON'BLE MR. JUSTICE SHEO KUMAR SINGH, JUDICIAL MEMBER
HON'BLE ISHWAR SINGH, EXPERT MEMBER

For Applicant (s): Mr. Rohit Sharma, Adv.

For Respondent(s): None.

ORDER

1. The grievance of the applicant is operation of an underground fuel storage facility and retail outlet (Kisan Seva Kendra – Shri Ram Sewak Petrol Pump) situated in Village Bahrol, Tehsil Banda, District Sagar, Madhya Pradesh. The said petrol pump lies in close proximity, approximately 100 meters from the demarcated submergence boundary of the Banda Major Irrigation Project, a large scale dam and micro-irrigation infrastructure under construction by the Water Resources Department of the Government of Madhya Pradesh.
2. The core issue in the present matter pertains to the underground petroleum storage tanks installed at Kisaan Seva Kendra (KSK), which are constructed at a depth of 2.7 meters below surface level, and fall below the Maximum Water Level (MWL) of the proposed reservoir. A Differential Global Positioning System survey previously conducted observed the surface level (Main Hole) of the underground tanks at

463.761 meters. The depth of these tanks have gone to the extent of 2.7 meters below this surface level/ man hole i.e the bottom of the underground tanks is at a level of 461.06 meters. Surprisingly, the Maximum Water Level of Dam is at 461.60 meters, thus evidencing 0.54 meters into the maximum water level of the dam. Thereby, posing an imminent risk of contamination of the dam's reservoir in the event of even partial inundation, seepage, or leakage.

3. It is further contended that there are critical errors lies in the failure to measure the distance from the underground tank level, instead relying on the surface level structures and further that there have been incidence of oil discharge by project proponent which has led to contamination of ground water and despite there being eminent threat to the ecological balance of the area in question, no action has been taken by the authorities or project proponent.
4. The perusal of the application reveals that the applicant has not impleaded State PCB as respondent, though, the State PCB is proper and necessary party. Accordingly, the applicant is directed to implead Madhya Pradesh Pollution Control Board and steps be taken within a week.
5. A substantial issue of environment has been raised.
6. Issue notice to the respondents, returnable within four weeks. Respondents are directed to submit their reply within six weeks through E-filing portal, preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.
7. Applicant is directed to take necessary steps for service to the respondents by both ways and also on available email.

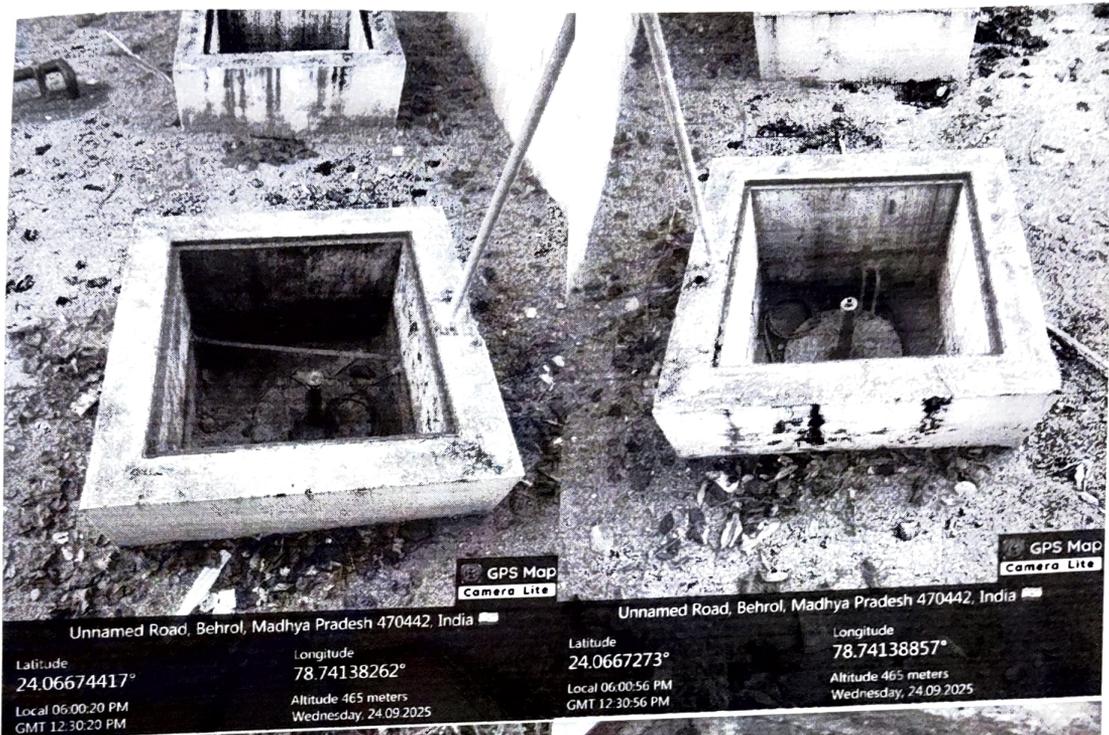
8. We deem it just and proper to call a report on the matter in issue in present Original Application, from a Joint Committee consisting of:-
- i. One representative from Collector, District Sagar, (M.P.).
 - ii. One representative from Water Resource Department (Engineer-in-Chief), Narmdapuram, (M.P.).
 - iii. One representative from Madhya Pradesh Pollution Control Board
9. The Committee is directed to visit the place and submit the factual and action taken report within six weeks. The State PCB will be the nodal agency for coordination and logistic support.
10. Applicant is directed to supply the copy of the application and relevant documents to the Committee and Respondent(s) within a week and after compliance of service, the applicant has to submit an affidavit that the notice and copy of the application have been served upon the Committee and respondent(s).
11. The report in the matter be filed by the Committee through email at ngtczbbho-mp@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.

List it on **04th November, 2025.**

Sheo Kumar Singh, JM

Ishwar Singh, EM

25th August, 2025,
O.A. No. 113/2025(CZ)
PN



Unnamed Road, Behrol, Madhya Pradesh 470442, India

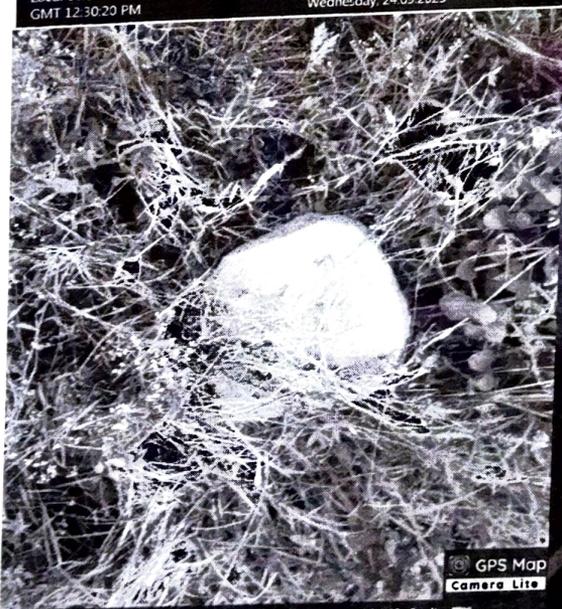
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 Longitude 78.74138262°
 Local 06:00:20 PM
 GMT 12:30:20 PM

Altitude 465 meters
 Wednesday, 24.09.2025

Unnamed Road, Behrol, Madhya Pradesh 470442, India

Latitude 24.0667273°
 Longitude 78.74138857°
 Local 06:00:56 PM
 GMT 12:30:56 PM

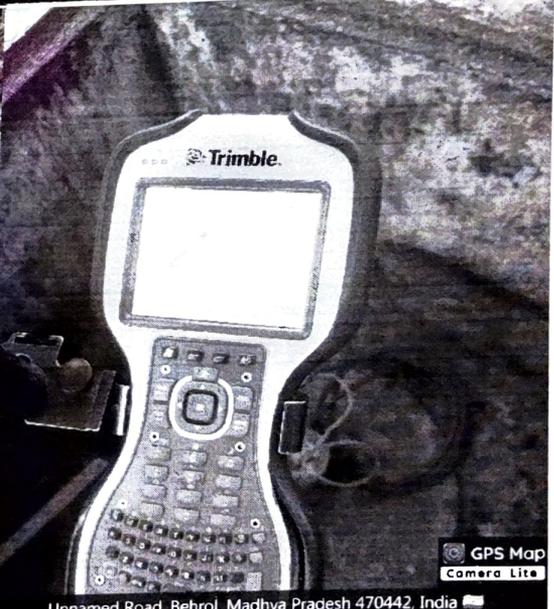
Altitude 465 meters
 Wednesday, 24.09.2025



3P7R-GM8, Behrol, Madhya Pradesh 470442, India

Latitude 24.0660454°
 Longitude 78.74060786°
 Local 06:23:24 PM
 GMT 12:53:24 PM

Altitude 462 meters
 Wednesday, 24.09.2025



Unnamed Road, Behrol, Madhya Pradesh 470442, India

Latitude 24.0667296°
 Longitude 78.74140289°
 Local 06:05:08 PM
 GMT 12:35:08 PM

Altitude 465 meters
 Wednesday, 24.09.2025

Signature
 EE WED

Joint Committee Report filed by MPPCB in compliance of order dated 25.08.2025 passed in OA No.113/2025(CZ) GRAM PANCHAYAT BEHROL, SAGAR v State of MP & Ors.

From : Legal Cell <legalcell.pcb@mp.gov.in>

Mon, Nov 03, 2025 03:35 PM

Subject : Joint Committee Report filed by MPPCB in compliance of order dated 25.08.2025 passed in OA No.113/2025(CZ) GRAM PANCHAYAT BEHROL, SAGAR v State of MP & Ors.

 1 attachment

To : nluadvrohitsharma <nluadvrohitsharma@gmail.com>

Cc : parul bhadoria04 <parul.bhadoria04@gmail.com>, harnengt <harnengt@gmail.com>, romppcb sagar <romppcb_sagar@rediffmail.com>

Madam/Sir

Please find enclosed the Joint Committee Report filed by MPPCB in compliance of order dated 25.08.2025 passed in OA No.113/2025(CZ) GRAM PANCHAYAT BEHROL, SAGAR v State of MP & Ors. [This mail be considered as proof of service.](#)

Regards
Legal Section
MP PCB

 **Joint Committee Report OA 113-2025.pdf**
9 MB
